

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.439/2005.

Monday this the 13th day of June, 2005.

CORAM:

HON'BLE MRS. SATHI NAIR, VICE CHAIRMAN

HON'BLE MR. K. V. SACHIDANANDAN, JUDICIAL MEMBER

K.P. George,

Sub Inspector of Police (Retd.),

Central Bureau of Investigation, Cochin,

Kalliyathuparambil house,

Perampara P.O., Thrissur District.

Applicant

(By Advocate Shri CS Manu)

Vs.

1. Superintendent of Police,

Central Bureau of Investigation,

Cochin.

2. Central Bureau of Investigation,

Lodi Road, New Delhi,

Represented by its Director.

3. Union of India, represented by the

Secretary, Ministry of Personnel,

New Delhi.

Respondents.

(By Advocate Shri TPM Ibrahim Khan, SCGSC)

The application having been heard on 13.6.2005

the Tribunal on the same day delivered the following:

O R D E R

HON'BLE Mrs. SATHI NAIR, VICE CHAIRMAN

The applicant retired from service under the Central Bureau of Investigation on 31.12.2004. He was promoted to the post of Head Constable on 5.4.1990 with

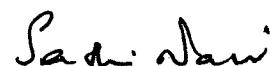
retrospective effect from 3.12.1980 as per Office Order issued by the 2nd respondent dated 14.3.1997. In the order it has been mentioned that he is entitled to get pay and allowances from the date on which he took charge of the post of Head Constable i.e. on 11.4.1990(A2). Despite the representation, the arrears of pay and allowances have not been given to the applicant. Hence, the applicant has filed this O.A.

2. When the matter came up before the Bench, Shri CS Manu, learned counsel appeared for the applicant and Shri TPM Ibrahim Khan, learned SCGSC appeared for the respondents. Learned counsel for respondents submits that the applicant was approached the respondents in the first instance vide his representation dated 6.4.2005 only, whereas according to the applicant, he had approached the respondents on 9.3.98 itself, but without any success. The applicant has not made any detailed submission in his representation dated 6.4.2005.
3. In the interests of justice, we are of the view that a direction could be given to the respondents to consider the representation dated 6.4.2005 and ^l pass appropriate orders within a time frame.
4. Accordingly, we direct the 1st respondent to consider the representation submitted by the applicant in accordance with rules and take a decision and communicate the same to the applicant within a period of two months from the date of receipt of a copy of this order.
5. O.A. is disposed of as above. In the circumstance, no order as to costs.

Dated the 13th June, 2005.



K.V.SACHIDANANDAN
JUDICIAL MEMBER



SATHI NAIR
VICE CHAIRMAN